

(vii) Annual Report and Audited Accounts of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 1983-84.

(viii) Annual Report and Audited Accounts of the Food Craft Institute (Ahmedabad) Society, Ahmedabad, for the year 1983-84.

(ix) Annual Report and Audited Accounts of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bangalore, for the year 1983-84.

(x) Annual Report and Audited Accounts of the Food Craft Institute, Patna, for the year 1983-84.

(xi) Annual Report and Audited Accounts of the Food Craft Institute, Tiruchirapalli, for the year 1983-84.

(xii) Annual Report and Audited Accounts of the Food Craft Institute, New Delhi, for the year 1983-84.

(xiii) Review by Government on the working of the Institute mentioned at (i) to (xii) above.

[Placed in Library. See No. LT-121/85 for (i) to (xiii)]

**I. Report and Accounts (1983-84) of the Indian Railway (Construction Company Limited, New Delhi and related papers**

**II. Report and Accounts (1983-84) of the Rail India Technical and Economic Services Limited, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA):  
Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) (a) Eighth Annual Report and Accounts of the Indian Railway Construction Company Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and

the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-228/85 for (a) and (b)]

(ii) (a) Tenth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-229/85 for (a) and (b)]

**I. Explanatory Memorandum relating to Railway Accidents (Compensation) (Amendment) Rules, 1984.**

**II. Railways (Warehousing and Wharfage (Amendment) Rules, 1984.**

**III. Railway Accidents (Compensation) Second Amendment) Rules, 1984**

SHRI MADHAV RAO SCINDIA:  
Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board), under sub-section (3) of section 82J of the Indian Railways Act, 1890:—

(i) S. O. No. 690(E), dated 11th September, 1984, publishing the explanatory memorandum relating to Accidents (Compensation) (Amendment) Rules, 1984.

(ii) S.O. No. 711(E), dated 14th September, 1984, publishing the Railways (Warehousing Wharfage) (Amendment) Rules, 1984.

(iii) S. O. No. 900(E), dated 27th November, 1984, publishing the Railway Accidents (Compensation) (Second Amendment) Rules, 1984